

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 45

C.P. (IB)/166(MB)2024

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **INDIAN BANK APPLYING THROUGH MS.
AAKRITI SOOD RESOLUTION
PROFESSIONAL V/s KUSHAN NANDY**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/166(MB)2024

- 1) None present for the Petitioner, when the matter is called out. Mr. Amey Hadwale, Ld. Counsel for the Resolution Professional and Mr. Harsh Kesharia, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Counsel for the Personal Guarantor seeks some time to file and place on record Reply to the Report filed by the Resolution Professional, contending that he has recently been engaged in the present matter. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy to the other side well in advance.

4) Stand over to 16.07.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**